

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

252. CA/375/2022 CA/467/2022 CA/144/2023
IA/227/2023 CA/228/2023 CP/158(MB)2022

IN THE MATTER OF

UNION OF INDIA THROUGH SFIO

... Petitioner

Vs

RTIL LIMITED through liquidator

... Respondent

U/s 242(4), Sec 241(2), 246 & 339 of the Companies Act, 2013

Order Delivered on 27.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the SFIO:

Adv. Ashish A. Pimple (PH)

For the Respondent:

Adv. Gaurav Shrawat for Respondent Nos. 2 and 3 in CP No. 158 of 2022 and for the Applicant in CA No. 228 of 2023 (VC),
Advocate Cheryl Fernandes i/b AZB & Partners for Respondent No. 4 in Company Petition No. 158 of 2022 (VC)

ORDER

On the request of the Counsel for the parties, adjourned to **08.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/